(2021) 07 SEBI CK 0080

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 425 Of 2021

Alok Todi & Ors — APPELLANT

Vs

Securities And Exchange Board Of India — RESPONDENT

Date of Decision : 14-07-2021

Acts Referred:

Citation : (2021) 07 SEBI CK 0080

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Ramesh Mishra, Abhiraj Arora, Rashi Dalmia, Karthik Narayan

Judgement

1. Three weeks time is allowed to the respondent to file a reply. Three weeks thereafter to the appellant to file a rejoinder. The matter would be listed

for admission and for final disposal on September 7, 2021.

2. In the meanwhile, if the appellant deposits 50% of the penalty amount as per the impugned order the balance amount shall not be recovered during

the pendency of the appeal.

3. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

